

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH : JAIPUR

Date of order : 14.03.2002

O.A. No. 499/1996

Ravindra Kumar Dandoria son of Shri Jai Narain aged 25 years, Sweeper, in the office of Postal Store Depot, Jaipur, resident of Hasanpura, behind P.W.D. Office, Jaipur.

... Applicant.

v e r s u s

1. The Union of India through the Director General (Posts), Patel Chowk, New Delhi - 1
2. Chief Post Master General, Rajasthan Circle, Sardar Patel Marg Road, Jaipur (Rajasthan)
3. The Superintendent, Postal Store Depot, Jaipur (Raj.)
4. Shri Ramesh Chand Lakhera, Muffisal Division of Post Offices, Jaipur.

... Respondents.

Mr. P.V. Calla, Counsel for the applicant.

Mr. Bhanwar Bagri, Counsel for the respondents.

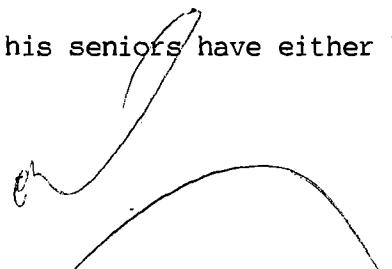
CORAM:

Hon'ble Mr. Justice O.P. Garg, Vice Chairman  
Hon'ble Mr. A.P. Nagrath, Administrative Member

: O R D E R :

(Per Hon'ble Mr. Justice O.P. Garg)

It is common case of the parties that the applicant is a part-time casual labourer. Shri P.V. Calla, learned counsel for the applicant pointed out that the applicant is the seniormost part-time casual labourer as all his seniors have either been given the status



of the regular casual labourer or are dead. By means of the present O.A., the applicant has prayed that he may be appointed as casual labourer on regular basis and his services be regularised. Shri Calla, learned counsel for the applicant pointed out that the applicant would have by now got the status of the regular casual labourer, but for the fact if any vacancy arises, it is filled by promotion of outsiders. Shri Calla, however, frank in stating that the departmental candidates from outside were transferred on the vacant post, but no fresh appointment was made. If a departmental candidate comes on transfer, he cannot be labelled as an outsider.

2. We have noticed the departmental circulars dated 16.09.92 (Annexure A/3) and dated 30.11.92 (Annexure A/4) which deal with temporary status / regularisation of part-time casual labourers in service. The case of the applicant has to be treated and processed in view of the prescriptions made in the aforesaid circular letters.

3. In the light of the above facts, we dispose of this O.A. finally with a direction to the respondents that the applicant's case may be dealt with in view of the departmental circulars dated 16.09.92 and 30.11.92 (Annexures A/3 and A/4) respectively, and an appropriate decision be taken in the matter in accordance with the rules/departmental instructions, within a period of two months from the date of receipt of a certified copy of this order. No order as to costs.

*Amrit D*  
(A.P. Nagrath)  
Adm. Member

*O.P. Garg*  
(Justice O.P. Garg)  
Vice Chairman

cvr.